

Vol. 244

No. 6



Friday

22 December, 2017

1 Pausha, 1939 (Saka)

PARLIAMENTARY DEBATES
RAJYA SABHA
OFFICIAL REPORT

CONTENTS

Obituary Reference (page 1)

Papers laid on the Table (pages 1-15)

Report of the Select Committee on the Motor Vehicles (Amendment) Bill,
2017 — *Presented* (page 15)

Report of the Department-related Parliamentary Standing Committee on Coal
and Steel — *Laid on the Table* (page 15)

Statements of the Department-related Parliamentary Standing Committee on
Water Resources — *Laid on the Table* (pages 15-16)

Report of the Committee on Empowerment of Women — *Laid on the Table*
(page 16)

Statements by Ministers —

Status of implementation of recommendations contained in the Thirty-first
Report of the Department-related Parliamentary Standing Committee on
Coal and Steel (page 16)

Status of implementation of recommendations contained in the Sixteenth
Report of the Department-related Parliamentary Standing Committee on
Railways (page 17)

[P.T.O.]

©

RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE : ₹ 100.00

Status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution (page 17)

Motion for Election to the Coconut Development Board — *Adopted* (page 17)

Motion for Election to the Committee on Public Accounts — *Adopted* (page 18)

Regarding a point of order raised by a Member (page 18)

Statement regarding Government Business (pages 18-20)

Regarding recommendations made by the BAC and points of orders raised by some Members (pages 20-23)

Regarding demand for ending the current impasse in the House (pages 23-26)

Website : <http://rajyasabha.nic.in>
<http://parliamentofindia.nic.in>
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Friday, the 22nd December, 2017/1st Pausha, 1939 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

OBITUARY REFERENCE

MR. CHAIRMAN: Hon. Members, Some of you are wearing headphones. So, when you speak loudly you will not feel it, but others may hear it. Take note of it. Hon. Members, I have to refer with profound sorrow to the passing away of **Shri Jalaludin Ansari**, a former Member of this House, on the 17th of December, 2017, at the age of 75 years.

Born in November, 1942, at Village Abgila in Gaya District of Bihar, **Shri Ansari** was educated at the B.N. College and the College of Commerce, Patna.

An advocate by profession, **Shri Ansari** practised as a lawyer in the Jehanabad Sub-Divisional Court, from 1969 to 1973. He was actively associated with the students' movement, during his student days and served as the President of the Bihar Students' Federation.

Shri Jalaludin Ansari represented the State of Bihar in this House, from April, 1994 to April, 2000.

In the passing away of **Shri Jalaludin Ansari**, the country has lost an able parliamentarian and a dedicated social worker.

We deeply mourn the passing away of **Shri Jalaludin Ansari**.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

PAPERS LAID ON THE TABLE

श्री नरेश अग्रवाल (उत्तर प्रदेश): श्रीमन्, मेरा एक प्वाइंट ऑफ ऑर्डर है।

MR. CHAIRMAN: Hon. Members, we will now take up Papers to be laid on the Table.

श्री नरेश अग्रवाल: सर, एक प्वाइंट ऑफ ऑर्डर है।

श्री सभापति: बाद में।

श्री नरेश अग्रवाल: इसके बाद?

श्री सभापति: बाद में।(व्यवधान).... किसके बाद, वह मैं तय करूँगा न!(व्यवधान)....

Reports and Accounts (2016-17) of various companies and related papers

THE MINISTER OF RAILWAYS AND THE MINISTER OF COAL (SHRI PIYUSH GOYAL): Sir, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Coal India Limited (CIL), Kolkata, (Volume-I and Volume-II [Part-1, Part-2 and Part-3]), along with that of its subsidiary companies, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company and its subsidiaries. [Placed in Library. See No. L.T. 7757/16/17]

(ii) (a) Sixty-first Annual Report and Accounts of the NLC India Limited (formerly Neyveli Lignite Corporation Ltd.), Chennai, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L.T. 7756/16/17]

(b) Fifth Annual Report and Accounts of the Neyveli Uttar Pradesh Power Limited (NUPPL), Lucknow, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L.T. 8624/16/18]

(c) Eleventh Annual Report and Accounts of the NLC Tamil Nadu Power Limited (NTPL), Chennai, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(d) Review by Government on the working of the above Company and its subsidiary companies. [Placed in Library. See No. L.T. 8625/16/18]

Notifications of the Ministry of Chemicals and Fertilizers

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(RAO INDERJIT SINGH): Sir, I lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy each (in English and Hindi) of the following Notifications of the Ministry of Chemicals and Fertilizers (Department of Fertilizers):-

- (1) S.O. 3499 (E), dated the 2nd November, 2017, indicating the supplies of fertilizers (urea) to be made by manufacturers of urea to States and Union Territories during Rabi Season, 2017-18 as mentioned in the Tables therein.
- (2) S.O. 3696 (E), dated the 21st November, 2017, publishing corrigendum to Notification No. S.O. 3499 (E), dated the 2nd November, 2017.

[Placed in Library. See No. L.T. 8247/16/18]

I. Report and Accounts (2016-17) of the MTNL, New Delhi and related papers

II. MoU between the Government of India and the ITI Limited

संचार मंत्रालय के राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-
 - (a) Thirty-first Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2016-17.

[Placed in Library. See No. L.T. 7774/16/17]

- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Department of Telecommunications, Ministry of Communications) and the ITI Limited, for the year 2017-18.

[Placed in Library. See No. L.T. 7776/16/17]

Statements showing action taken by Government of the various assurances, promises and undertakings given during the Session

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:-

1. Statement No. XXXI One Hundred and Ninety-ninth Session, 2003
[Placed in Library. *See* No. L.T. 8627/16/18]
2. Statement No. XXII Two Hundred Session, 2003
[Placed in Library. *See* No. L.T. 8628/16/18]
3. Statement No. XXXII Two Hundred and Sixth Session, 2005
[Placed in Library. *See* No. L.T. 8629/16/18]
4. Statement No. XXXI Two Hundred and Eighth Session, 2006
[Placed in Library. *See* No. L.T. 8630/16/18]
5. Statement No. XXV Two Hundred and Ninth Session, 2006
[Placed in Library. *See* No. L.T. 8631/16/18]
6. Statement No. XXX Two Hundred and Tenth Session, 2007
[Placed in Library. *See* No. L.T. 8632/16/18]
7. Statement No. XXX Two Hundred and Eleventh Session, 2007
[Placed in Library. *See* No. L.T. 8633/16/18]
8. Statement No. XXV Two Hundred and Twelfth Session, 2007
[Placed in Library. *See* No. L.T. 8634/16/18]
9. Statement No. XXVI Two Hundred and Fourteenth Session, 2008
[Placed in Library. *See* No. L.T. 8635/16/18]
10. Statement No. XXIX Two Hundred and Seventeenth Session, 2009
[Placed in Library. *See* No. L.T. 8636/16/18]
11. Statement No. XXVII Two Hundred and Eighteenth Session, 2009
[Placed in Library. *See* No. L.T. 8637/16/18]
12. Statement No. XXVI Two Hundred and Nineteenth Session, 2010
[Placed in Library. *See* No. L.T. 8638/16/18]
13. Statement No. XXV Two Hundred and Twentieth Session, 2010
[Placed in Library. *See* No. L.T. 8639/16/18]
14. Statement No. XXI Two Hundred and Twenty-first Session, 2010
[Placed in Library. *See* No. L.T. 8640/16/18]
15. Statement No. XXI Two Hundred and Twenty-second Session, 2011
[Placed in Library. *See* No. L.T. 8641/16/18]
16. Statement No. XXIV Two Hundred and Twenty-third Session, 2011
[Placed in Library. *See* No. L.T. 8642/16/18]
17. Statement No. XXII Two Hundred and Twenty-fourth Session, 2011
[Placed in Library. *See* No. L.T. 8643/16/18]

18. Statement No. XXI Two Hundred and Twenty-fifth Session, 2012
[Placed in Library. See No. L.T. 8644/16/18]
19. Statement No. XVIII Two Hundred and Twenty-seventh Session, 2012
[Placed in Library. See No. L.T. 8645/16/18]
20. Statement No. XVIII Two Hundred and Twenty-eighth Session, 2013
[Placed in Library. See No. L.T. 8646/16/18]
21. Statement No. XVI Two Hundred and Twenty-ninth Session, 2013
[Placed in Library. See No. L.T. 8647/16/18]
22. Statement No. XV Two Hundred and Thirtieth Session, 2013-2014
[Placed in Library. See No. L.T. 8648/16/18]
23. Statement No. XIII Two Hundred and Thirty-second Session, 2014
[Placed in Library. See No. L.T. 8649/16/18]
24. Statement No. XII Two Hundred and Thirty-third Session, 2014
[Placed in Library. See No. L.T. 8650/16/18]
25. Statement No. XI Two Hundred and Thirty-fourth Session, 2015
[Placed in Library. See No. L.T. 8651/16/18]
26. Statement No. X Two Hundred and Thirty-fifth Session, 2015
[Placed in Library. See No. L.T. 8652/16/18]
27. Statement No. IX Two Hundred and Thirty-sixth Session, 2015
[Placed in Library. See No. L.T. 8653/16/18]
28. Statement No. VIII Two Hundred and Thirty-seventh Session, 2015
[Placed in Library. See No. L.T. 8654/16/18]
29. Statement No. VII Two Hundred and Thirty-eighth Session, 2016
[Placed in Library. See No. L.T. 8655/16/18]
30. Statement No. VI Two Hundred and Thirty-ninth Session, 2016
[Placed in Library. See No. L.T. 8656/16/18]
31. Statement No. V Two Hundred and Fortieth Session, 2016
[Placed in Library. See No. L.T. 8657/16/18]
32. Statement No. IV Two Hundred and Forty-first Session, 2016
[Placed in Library. See No. L.T. 8658/16/18]
33. Statement No. II Two Hundred and Forty-second Session, 2017
[Placed in Library. See No. L.T. 8659/16/18]
34. Statement No. I Two Hundred and Forty-third Session, 2017
[Placed in Library. See No. L.T. 8660/16/18]

Notification of the Ministry of Coal

खान मंत्रालय में राज्य मंत्री; तथा कोयला मंत्रालय में राज्य मंत्री (श्री हरिभाई पारथीभाई चौधरी): महोदय, मैं कोयला खान (विशेष उपबंध) अधिनियम, 2015 की धारा 31 की उप धारा (3) के अधीन कोयला खान (विशेष उपबंध) अधिनियम, 2015 के प्रयोजनार्थ यथाविनिर्दिष्ट अंतिम उपयोग के लिए उर्वरक का उत्पादन विनिर्दिष्ट करने वाली कोयला मंत्रालय की अधिसूचना सं.का.आ. 2741 (अ) दिनांक 23 अगस्त, 2017 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. *See* No. L.T. 8080/16/17]

Reports and Accounts (2016-17) of various companies and related papers

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Sir, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Container Corporation of India Limited (CONCOR), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 7780/16/17]

(ii) (a) Annual Report and Accounts of the Konkan Railway Corporation Ltd. (KRCL), Navi Mumbai, for the year 2016-17, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 7781/16/17]

(iii) (a) Annual Report and Accounts of the Mumbai Railway Vikas Corporation Limited (MRVC), Mumbai, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 7782/16/17]

(iv) (a) Seventeenth Annual Report and Accounts of the RailTel Corporation of India Limited, New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.
[Placed in Library. *See* No. L.T. 7786/16/17]
- (v) (a) Fourteenth Annual Report and Accounts of the Rail Vikas Nigam Limited (RVNL), New Delhi, along with that of its subsidiary company, the High Speed Rail Corporation of India Limited, New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Nigam.
[Placed in Library. *See* No. L.T. 7783/16/17]
- (vi) (a) Forty-first Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
[Placed in Library. *See* No. L.T. 7779/16/17]
- (vii) (a) Eighteenth Annual Report and Accounts of the Indian Railway Catering and Tourism Corporation Ltd. (IRCTC), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
[Placed in Library. *See* No. L.T. 7784/16/17]
- (viii)(a) Annual Report and Accounts of the Indian Railway Finance Corporation Limited (IRFC), New Delhi, for the year 2016- 17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
[Placed in Library. *See* No. L.T. 7785/16/17]
- (ix) (a) Annual Report and Accounts of the Dedicated Freight Corridor Corporation of India Limited (DFCCIL), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
[Placed in Library. *See* No. L.T. 8081/16/17]

I. Notifications of the Ministry of Agriculture and Farmers Welfare**II. Reports and Accounts (2016-17) of the Coconut Development Board, Kochi, Kerala and PPV&FR, New Delhi; Reports and Accounts of various companies; and Reports and Accounts (2016-17) of various institutes and organizations etc. and the related papers**

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परषोत्तम रूपाला): महोदय, मैं विनाशक कीट और नाशीजीव अधिनियम, 1914 की धारा 4 की उप धारा (घ) के अधीन कृषि एवं किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:—

- I. (A) (1) S.O. 2752 (E), dated the 24th August, 2017, publishing the Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2017.
- (2) S.O. 3293 (E), dated the 11th October, 2017, publishing the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2017.
- (3) S.O. 3556 (E), dated the 8th November, 2017, publishing the Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2017.

[Placed in Library. For (1) to (3) See No. L.T. 8283/16/18]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (1) S.O. 3224 (E), dated the 3rd October, 2017, publishing the Fertilizer (Control) Fourth Amendment Order, 2017.
- (2) S.O. 3225 (E), dated the 3rd October, 2017, notifying the specifications in respect of certain fertilizers to be imported into the country for a period of two years from the date of publication of the Order in the Official Gazette.
- (3) S.O. 3226 (E), dated the 3rd October, 2017, notifying the specifications in respect of certain customized fertilizers for a period of four years from the date of publication of the Notification in the Official Gazette.

- (4) S.O. 3227 (E), dated the 3rd October, 2017, amending the Notifications Nos. S.O. 2970 (E), dated the 25th November, 2014 and S.O. 2778 (E), dated the 10th October, 2015, to substitute certain entries in the original notifications.
- (5) S.O. 3228 (E), dated the 3rd October, 2017, notifying the specifications in respect of certain customized fertilizers for a period of one year from the date of publication of the Notification in the Official Gazette.

[Placed in Library. For (1) to (5) See No. L.T. 8284/16/17]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare), under sub-section (3) of Section 36 of the Insecticides Act, 1968:—

- (1) G.S.R. 1229 (E), dated the 9th October, 2017, publishing the Insecticides (Third amendment) Rules, 2017.
- (2) S.O. 3304 (E), dated the 12th October, 2017, amending Notification No. G.S.R. 9 (E), dated the 9th January, 1974, to insert certain substances in the schedule to the Act.

[Placed in Library. For (1) and (2) See No. L.T. 8282/16/18]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 15 and Section 17 of the Coconut Development Act, 1979:—

- (a) Annual Report of the Coconut Development Board, Kochi, Kerala, for the year 2016-17.
- (b) Annual Accounts of the Coconut Development Board, Kochi, Kerala, for the year 2016-17, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 8287/16/18]

(B) A copy each (in English and Hindi) of the following papers, under Section 85 and sub-section (4) of Section 62 of the Protection of Plant Varieties and Farmers' Right Act, 2001:—

- (a) Annual Report of the Protection of Plant Varieties and Farmers' Rights Authority (PPV&FR), New Delhi, for the year 2016-17.
- (b) Annual Accounts of the Protection of Plant Varieties and Farmers' Rights Authority (PPV&FR), New Delhi, for the year 2016-17, and the Audit Report thereon.

(c) Review by Government on the working of the above Authority.

[Placed in Library. *See* No. L.T. 8286/16/18]

(C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Twenty-ninth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Kashmir, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 8293/16/18]

(ii) (a) Thirtieth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Kashmir, for the year 1999-2000, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 8293/16/18]

(iii) (a) Forty-seventh Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 8292/16/18]

(iv) (a) Forty-eighth Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 8292/16/18]

- (v) (a) Forty-sixth Annual Report and Accounts of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 8298/16/18]

- (vi) (a) Forty-seventh Annual Report and Accounts of the M.P. State Agro Industries Development Corporation Limited, Bhopal, for the year 2015-16, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 8299/16/18]

- (vii) (a) Fifty-third Annual Report and Accounts of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 8295/16/18]

- (viii) (a) Forty-fifth Annual Report and Accounts of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 8296/16/18]

- (ix) (a) Forty-fifth Annual Report and Accounts of the Kerala Agro Industries Development Corporation Limited, Thiruvananthapuram, for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 8299/16/18]

- (x) (a) Fifty-fourth Annual Report and Accounts of the National Seeds Corporation Limited (NSC), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 8302/16/18]

- (xi) (a) Forty-first Annual Report and Accounts of the Gujarat State Seeds Corporation Limited (GSSC), Gandhinagar, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 8297/16/18]

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) to (ix) above.

(D) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2016-17.

- (b) Annual Accounts of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2016-17, and the Audit Report thereon.

- (c) Review by Government on the working and of the Annual Accounts of the above Institute.

[Placed in Library. *See* No. L.T. 8291/16/18]

- (ii) (a) Annual Report and Accounts of the National Agricultural Cooperative Marketing Federation of India Limited (NAFED), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Federation.

[Placed in Library. *See* No. L.T. 8301/16/18]

- (iii) (a) Annual Report of the National Institute of Plant Health Management (NIPHM), Hyderabad, for the year 2016-17.
- (b) Annual Accounts of the National Institute of Plant Health Management (NIPHM), Hyderabad, for the year 2016-17, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 7739/16/17]
- (iv) (a) Annual Report of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2016-17.
- (b) Annual Accounts of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2016-17, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 8300/16/18]
- (v) (a) Annual Report and Accounts of the National Labour Cooperatives Federation of India Limited (NLCF), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Federation.
[Placed in Library. See No. L.T. 8289/16/18]
- (vi) (a) Annual Report of the National Co-operative Union of India (NCUI), New Delhi, for the year 2016-17.
- (b) Annual Accounts of the National Co-operative Union of India (NCUI), New Delhi, for the year 2016-17, and the Audit Report thereon.
- (c) Review by Government on the working of the above Co-operative Union.
[Placed in Library. See No. L.T. 8288/16/18]
- (vii)(a) Annual Report and Accounts of the National Horticulture Board, Gurugram, Haryana, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
[Placed in Library. See No. L.T. 8285/16/18]

I. Notification of the Ministry of Consumer Affairs, Food and Public Distribution**II. Report and Accounts (2016-17) of the WDRA, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): Sir, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. G.S.R. 1040 (E), dated the 22nd August, 2017, publishing the Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2017, under Section 52 of the Warehousing (Development and Regulation) Act, 2007. [Placed in Library. *See* No. L.T. 8351/16/18]
- II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 39 and sub-section (4) of Section 38 of the Warehousing (Development and Regulation) Act, 2007:—
 - (a) Annual Report and Accounts of the Warehousing Development and Regulatory Authority (WDRA), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 8354/16/18]

Report and Accounts (2016-17) of the National Dairy Development Board, Anand, Gujarat and related papers

श्री परषोत्तम रुपाला: महोदय, मैं राष्ट्रीय डेरी विकास बोर्ड अधिनियम, 1987 की धारा 29 के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:—

- (a) Annual Report and Accounts of the National Dairy Development Board, Anand, Gujarat, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 8346/16/18]

MR CHAIRMAN: Shri P. P. Chaudhary. Hon. Members, Shrimati Krishna Raj is not well. She has been admitted to the hospital. So, I have permitted him to lay the Papers on her behalf.

Report and Accounts (2016-17) of the ILI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Sixtieth Annual Report and Accounts of the Indian Law Institute (ILI), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 8141/16/18]

REPORT OF THE SELECT COMMITTEE ON THE MOTOR VEHICLES (AMENDMENT) BILL, 2017

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I present the Report (in English and Hindi) of the Select Committee on the Motor Vehicles (Amendment) Bill, 2017.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL AND STEEL

श्री राम विचार नेताम (छत्तीसगढ़): महोदय, मैं कोयला मंत्रालय की "अनुदान मांगों (2017-18)" के संबंध में विभाग संबंधित कोयला और इस्पात संबंधी संसदीय स्थायी समिति (सोलहवीं लोक सभा) के सत्ताईसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति के पैंतीसवें प्रतिवेदन की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON WATER RESOURCES

सरदार बलविंदर सिंह भुंडर (पंजाब) : महोदय, मैं विभाग संबंधित जल संसाधन संबंधी संसदीय स्थायी समिति (2017-18) के निम्नलिखित विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:—

- (i) Statement showing Further Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (Sixteenth Lok Sabha) on Action Taken by Government on the Observations/Recommendations

[सरदार बलविंदर सिंह भुंडर]

contained in the Fourth Report (Sixteenth Lok Sabha) on the subject 'Issues concerning Flood Management, Compensation and Status of ownership of submerged and eroded land in the country, including compensation to farmers for loss of their crops destroyed by floods and right to disposal of the sand left in the fields of farmers';

- (ii) Statement showing Further Action Taken by the Government on the Observations/Recommendations contained in the Fifteenth Report (Sixteenth Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Tenth Report (Sixteenth Lok Sabha) on 'Repair, Renovation and Restoration of Water bodies Encroachment on water bodies and steps required to remove the encroachment and restore the water bodies'; and
- (iii) Statement showing Further Action Taken by the Government on the Observations/Recommendations contained in the Seventeenth Report (Sixteenth Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Sixteenth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

REPORT OF THE COMMITTEE ON EMPOWERMENT OF WOMEN

श्रीमती कहकशां परवीन (बिहार): महोदय, मैं "हिरासत में महिलाएं और न्याय तक उनकी पहुंच" विषय के संबंध में महिलाओं को शक्तियां प्रदान करने संबंधी समिति (2016-17) के दसवें प्रतिवेदन की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ।

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Thirty-first Report of the Department-related Parliamentary Standing Committee on Coal and Steel

THE MINISTER OF STATE IN THE MINISTRY OF MINES; AND THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): Sir, I make a statement regarding Status of implementation of recommendations contained in the Thirty-first Report of the Department-related Parliamentary Standing Committee on Coal and Steel titled "Coal Review of Allotment, Development and Performance of Coal/Lignite Blocks".

**Status of implementation of recommendations contained in the
Sixteenth Report of the Department-related Parliamentary
Standing Committee on Railways**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Sir, I make a statement regarding Status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Railways on 'Outstanding Dues for Indian Railways'.

**Status of implementation of recommendations contained in the
Sixteenth Report of the Department-related Parliamentary
Standing Committee on Food, Consumer Affairs
and Public Distribution**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, CONSUMER AFFAIRS, AND PUBLIC DISTRIBUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): Sir, I make a statement regarding Status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2017-18) pertaining to the Department of Consumer Affairs.

**MOTION FOR ELECTION TO THE COCONUT
DEVELOPMENT BOARD**

कृषि एवं किसान कल्याण मंत्री (श्री राधा मोहन सिंह): महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ:-

"कि नारियल विकास बोर्ड नियम, 1981 के नियम 4 के उप-नियम (1) के खंड (i) और (ii) के साथ पठित नारियल विकास बोर्ड अधिनियम, 1979 (1979 का संख्यांक 5) की धारा 4 की उप-धारा (4) के खंड (ड.) के अनुसरण में, यह सभा उस रीति से जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को नारियल विकास बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE COMMITTEE
ON PUBLIC ACCOUNTS**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): Sir, I move the following Motion:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate two Members from Rajya Sabha *vice* Shri Shantaram Naik and Shri Sukhendu Sekhar Ray, retired from the Rajya Sabha, to associate with the Committee on Public Accounts for the unexpired portion of the term of the Committee and do proceed to elect, in such manner as the Chairman may direct, two Members from among the Members of this House to serve on the said Committee."

The question was put and the motion was adopted.

REGARDING A POINT OF ORDER RAISED BY A MEMBER

श्री नरेश अग्रवाल (उत्तर प्रदेश): महोदय, मेरा एक point of order है। ...*(व्यवधान)*...

MR. CHAIRMAN : Statement regarding Government Business. ...*(Interruptions)*...

श्री नरेश अग्रवाल: महोदय, एक मेरा point of order है। ...*(व्यवधान)*... मेरा point of order भी सुनना पड़ेगा। ...*(व्यवधान)*...

श्री सभापति: मैंने कहा कि इसके बाद सुनूंगा। ...*(व्यवधान)*... प्लीज़, बैठकर बोलना अच्छा नहीं है। ...*(व्यवधान)*...

श्री नीरज शेखर (उत्तर प्रदेश): महोदय, उधर से भी बोल रहे हैं। ...*(व्यवधान)*...

श्री सभापति: वे भी गलत हैं और आप भी गलत हैं। ...*(व्यवधान)*...

श्री नीरज शेखर: महोदय, अगर कोई बोलेगा, उसका जवाब तो देना पड़ेगा। ...*(व्यवधान)*...

श्री सभापति: उसकी कोई जरूरत नहीं है। यह आपका काम नहीं है। यह सदन है, चेयर है।

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): Sir, with your

permission, I rise to announce that Government Business during the week commencing Wednesday, the 27th of December, 2017 will consist of:—

1. Consideration of any items of Government Business carried over from today's order paper consisting of:—
 - (a) Consideration and passing of the Indian Institute of Petroleum and Energy (IIPE) Bill, 2017, as passed by Lok Sabha.
 - (b) Consideration and passing of the State Banks (Repeal and Amendment) Bill, 2017, as passed by Lok Sabha.
 - (c) Consideration and passing of the National Bank for Agriculture and Rural Development (Amendment) Bill, 2017, as passed by Lok Sabha.
2. Further consideration and passing of the Whistle Blowers Protection (Amendment) Bill, 2015, as passed by Lok Sabha.
3. Consideration and passing of the Prevention of Corruption (Amendment) Bill, 2013, as reported by Select Committee of Rajya Sabha.
4. Discussion on Statutory Resolution seeking disapproval of the Goods and Services Tax (Compensation to States) Amendment Ordinance, 2017 (No. 5 of 2017) and consideration and passing of the Goods and Services Tax (Compensation to States) Amendment Bill, 2017, after it is passed by Lok Sabha. (To replace an Ordinance).
5. Discussion on Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 (No. 7 of 2017) and consideration and passing of the Insolvency and Bankruptcy Code (Amendment) Bill, 2017, after it is passed by Lok Sabha. (To replace an Ordinance).
6. Discussion on Statutory Resolution seeking disapproval of the Indian Forest (Amendment) Ordinance, 2017 (No. 6 of 2017) and consideration and passing of the Indian Forest (Amendment) Bill, 2017, as passed by Lok Sabha. (To replace an Ordinance).
7. Consideration and passing of the following Bills, as passed by Lok Sabha:—
 - (a) The Repealing and Amending Bill, 2017.
 - (b) The Repealing and Amending (Second) Bill, 2017.
 - (c) The Central Road Fund (Amendment) Bill, 2017.
8. Consideration and return of the Appropriation (No. 5) Bill, 2017, as passed by Lok Sabha.

9. Consideration and passing of the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017, after it is passed by Lok Sabha.

**REGARDING RECOMMENDATIONS MADE BY THE BAC AND
POINTS OF ORDERS RAISED BY SOME MEMBERS**

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय चेयरमैन साहब, मंत्री जी अपने प्रस्ताव में करीब-करीब 20-22 घंटे का काम ले आए हैं। इतने समय तो सदन की कार्यवाही ही नहीं होगी। ...**(व्यवधान)**... बी.ए.सी. को मजाक न बनाया जाए। ...**(व्यवधान)**... बी.ए.सी. में उतने ही बिल रखे जाएं, जितने पास हो सकें। ...**(व्यवधान)**... अखबारों में देने के लिए कि सरकार इतने बिल पास करना चाहती है लेकिन विपक्ष पास नहीं होने देना चाहता, ...**(व्यवधान)**... यह ठीक नहीं है। ...**(व्यवधान)**...

श्री सभापति: इसमें point of order क्या है?

श्री नरेश अग्रवाल: यह point of order नहीं है। ...**(व्यवधान)**... लेकिन हम प्रस्ताव पर बोल तो सकते हैं। ...**(व्यवधान)**... इनके प्रस्ताव पर यह मेरा view है।

श्री सभापति: यह आपका view है।...**(व्यवधान)**... मंत्री जी ने अपना point रखा है। ...**(व्यवधान)**...

श्री नरेश अग्रवाल: लेकिन जितना बिज़नेस रखा है, उतना तो टाइम ही नहीं है। ...**(व्यवधान)**...

श्री सभापति: आपका view मैंने सुन लिया है। ...**(व्यवधान)**... मैंने उसे सुन लिया है। ...**(व्यवधान)**...

श्री नरेश अग्रवाल: ऐसा तो मत करिए। ...**(व्यवधान)**... हाउस में इतना तो टाइम ही नहीं है। ...**(व्यवधान)**... जनता को दिखाने के लिए ...**(व्यवधान)**...

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (**श्री विजय गोयल**): नरेश जी, सरकार सभी प्रस्तावों पर गम्भीर और serious है। ...**(व्यवधान)**... यहां जो भी business रखा गया है, वह बी.ए.सी. में discussion के बाद ही आया है। ...**(व्यवधान)**...

श्री नरेश अग्रवाल: क्या गम्भीर और serious है? ...**(व्यवधान)**...

MR. CHAIRMAN: Mr. Vijay Goel, please don't argue with other Members. Any Member having any point, he should address the Chair. No cross-questioning is allowed in this House, neither by the Members, nor by the Ministers, nor by anybody else. There is a House. There is a Chairman. There are rules and regulations. So, you need not worry. Everything will be taken care of.

Yes, Mr. Derek O'Brien.

SHRI DEREK O'BRIEN (West Bengal): Sir, my point of order is on Rule 258. ...*(Interruptions)*...

श्री नरेश अग्रवाल: आप मेरे प्रस्ताव पर सदन की सेंस ले लीजिए। संसदीय कार्य मंत्री जी ने जो प्रस्ताव रखा है, उसे पास तो करा लीजिए। ...*(व्यवधान)*... आपने तो उसे पास ही नहीं कराया। ...*(व्यवधान)*...

श्री सभापति: लेकिन माननीय सदस्य ने बीच में point of order raise किया है।

श्री नरेश अग्रवाल: महोदय, point of order तो हम भी raise कर रहे हैं। पहले कार्यवाही तो पूरी हो जाए। ...*(व्यवधान)*... पहले कार्यवाही तो पूरी होने दीजिए। ...*(व्यवधान)*... पास तो करा लीजिए।

श्री राजीव शुक्ल (महाराष्ट्र): चेयरमैन सर, इन्होंने फ्राइडे को गवर्नमेंट बिज़नेस स्टार्ट कर दिया है। ...*(व्यवधान)*...

SHRI DEREK O'BRIEN: Sir, ...*(Interruptions)*...

MR. CHAIRMAN: One minute, Mr. Derek O'Brien. The Government Business proposed by Shri Vijay Goel is approved by the House. Now, we are going to Mr. Derek O'Brien. He has raised a point of order.

SHRI RAJEEV SHUKLA: Sir,...

MR. CHAIRMAN: I have taken note of what you have said, Rajeevji. We will keep it in mind. उनकी आशा है कि फ्राइडे को भी वर्क करेंगे, फ्राइडे को भी सरकार का बिल पास करेंगे। ऐसी उनकी आशा थी, मगर हम नियम के अनुसार करेंगे। ...*(व्यवधान)*...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, this is the Business Advisory Committee's decision. Unless and until the BAC revisits and takes it back, Sir, the Government should not bring ...*(Interruptions)*...

MR. CHAIRMAN: No, no. I am not going to force anything on a non-official day.

SHRI ANAND SHARMA: We should respect the BAC's decision. ...*(Interruptions)*..

MR. CHAIRMAN: I am not going to force anything on a non-official day unless there is a broad consensus among the Members. Now, Mr. Derek O'Brien.

SHRI DEREK O'BRIEN: Sir, I am on Rule 258. It is never our intention to question the ruling of the Chair and we have a lot of respect and affection for you, Sir. But I am referring to the incident which took place yesterday. At exactly, 2.13 p.m., — I am quoting from the verbatim report which we have received today — the Rajya Sabha TV was blacked out for about 90 seconds. The verbatim report quotes, with due respect, Sir, and I quote, "I don't want these sorts of scenes to be telecast around the country." Sir, there was a debate yesterday. There was an issue.

[Shri Derek O'brien]

Some of my colleagues in the Opposition were in the Well. I humbly suggest to you, Sir, that even when there are these scenes, these are democratic scenes, do not cut these off from Rajya Sabha TV. Let the people watch. Let the people know, Sir. I am saying this in all good spirit, that even when there are these scenes, this is part of a Parliamentary democracy, I humbly request you, Sir, not to cut off the Rajya Sabha TV, because this is also a way of the Opposition expressing themselves.

MR. CHAIRMAN: Is this a suggestion?

SHRI DEREK O'BRIEN: Yes, Sir, I am making a suggestion.

MR. CHAIRMAN: Now, we are going to Matters to be raised with the permission of the Chair, Zero Hour. Shri Ritabrata Banerjee.

श्री नरेश अग्रवाल: चेयरमैन साहब, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...**(व्यवधान)**...

श्री सभापति: आपका सुझाव है न!

श्री नरेश अग्रवाल: सर, आपको सुनना पड़ेगा। आपको प्वाइंट ऑफ ऑर्डर सुनना पड़ेगा।

श्री सभापति: आप ऐसे डिक्टेट मत कीजिए। ...**(व्यवधान)**...

श्री नरेश अग्रवाल: हम चेयर की इज्जत करते हैं। मैं चेयर की इज्जत करता हूँ, लेकिन जो हमारा अधिकार है...

श्री सभापति: आपने raise किया, मैंने सुना।

श्री नरेश अग्रवाल: मैंने अभी नहीं उठाया। मैंने अभी कहाँ उठाया है?

श्री सभापति: ठीक है। What is your point of order?

SHRI NARESH AGRAWAL: Sir, it is Article 106 of the Constitution.

MR. CHAIRMAN: Under which Rule?

श्री नरेश अग्रवाल: मैं कह रहा हूँ कि संविधान ने इस सदन को बनाया, हमारी अर्हताएँ रखीं, हमें वेतन और भत्ते का अधिकार दिया। श्रीमन्, पिछले सात-आठ साल से लगातार बात चल रही है कि एमएलएज-एमपीज के वेतन-भत्तों में वृद्धि की जाए। मैं सदन की तरफ से एक वकील की हैसियत से बोल रहा हूँ। समझ लीजिए, ज्यादातर लोगों ने मेरे वकालतनामे पर दस्तखत किए हैं।

श्रीमन्, अनुच्छेद 106 में यह दिया हुआ है कि सदन जो विधि अपनाए, उस विधि से उनका वेतन बढ़ना चाहिए। इस संबंध में लोक सभा के स्पीकर ने एक कमिटी बनाई। योगी आदित्यनाथ जी उस कमिटी के चेयरमैन थे। उस कमिटी ने रिपोर्ट दी। उन्होंने कहा कि एमपीज की सैलरी बढ़नी चाहिए। यह सजेशन आया कि एमपीज की सैलरी रोज-रोज न बढ़ाई जाए, Seventh पे-कमीशन के साथ जोड़ दी जाए और वह कैबिनेट सेक्रेटरी के वेतन से एक रुपया ज्यादा हो। कल माननीय जजेज के वेतन और भत्ते बढ़ाने का प्रस्ताव लोक सभा में आया। हम सब सहमत

हैं। हम जानते हैं कि अगर उनके वेतन-भत्ते नहीं बढ़ेंगे, तो हम उनकी कार्यकुशलता नहीं देख पाएँगे। हम सब चाहते हैं कि पारदर्शिता होनी चाहिए, लेकिन सिर्फ इस डर से कि मीडिया में criticism होगा, इसको नहीं रोकना चाहिए। मीडिया के एक एंकर की सालाना तनखाह 5-5 करोड़ रुपए है। श्रीमन्, वह आलोचना का बिन्दु नहीं है, लेकिन एमपीज़ की तनखाह बढ़ाना, एमपीज़ का टी.ए.-डी.ए. बढ़ाना एक आलोचना का बिन्दु है, यह मैं स्वीकार नहीं करता। ...**(व्यवधान)**...

श्रीमन्, मैं चाहूँगा कि इस पर सरकार कोई न कोई जवाब दे। मैं चाहता हूँ कि सरकार की तरफ से कोई उत्तर आए, क्योंकि यह अनुत्तरित है और यह कह दिया गया कि हम विपक्ष में हैं, इसलिए इसकी मांग कर रहे हैं, ऐसा नहीं है। ...**(व्यवधान)**...

श्री सभापति: नरेश जी, समय-सीमा। आपने कांस्टिट्यूशन को क्वोट किया। ...**(व्यवधान)**... आपने कांस्टिट्यूशन के आर्टिकल 106 को क्वोट किया। आपने जो भावना व्यक्त की, यह आर्टिकल 106 में तो है। ...**(व्यवधान)**... आप बैठिए न! प्लीज़, आप बैठिए। ...**(व्यवधान)**... केवल एक ही सपोर्टिंग है, क्या? ऐसा नहीं है न! क्यों? ...**(व्यवधान)**... ऐसा मत कीजिए। यह विषय इम्पोर्टेंट विषय है, मैं भी इसको स्वीकार करता हूँ, इसका कारण यह है कि पार्लियामेंटरी अफेयर्स मिनिस्टर के नाते मैंने भी खुद इस विषय के बारे में थोड़ा अध्ययन किया है। आपकी जो भावना है, उसे हम नेता सदन, जो वित्त मंत्री भी हैं, उनके ध्यान में लाएँगे और आगे जब उचित मौका आएगा, तब इसके बारे में डिस्कशन भी करेंगे। Shri Ritabrata Banerjee.

SHRI RITABRATA BANERJEE (West Bengal): Thank you, Sir. ...**(Interruptions)**...

REGARDING DEMAND FOR ENDING THE CURRENT IMPASSE IN THE HOUSE

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): मैं सिर्फ एक मिनट लूंगा।

†قائد حزب اختلاف (جناب غلام نبی آزاد): میں صرف ایک منٹ لوں گا۔

MR. CHAIRMAN: I have called him, please. ...**(Interruptions)**... Ghulam Nabiji, please. I have called him. ...**(Interruptions)**... We are all moving slowly. ...**(Interruptions)**...

श्री गुलाम नबी आज़ाद: सर, मैं रिक्वेस्ट कर रहा हूँ कि आपने एक कमेटी बनाई थी इस गतिरोध को खत्म करने के लिए। उसकी एक ही मीटिंग हुई है और बातचीत चल रही है। आज इस वीक का आखिरी दिन है और ज्यादा बिजनेस भी नहीं है। मैं आपसे अनुरोध करूंगा कि जब तक आज यह गतिरोध खत्म नहीं होता है, हाउस को स्थगित किया जाए और मीटिंग जब होगी उस गतिरोध को खत्म करें, शाम तक खत्म कर दें, तो फिर आगे हम भी चाहते हैं कि ज्यादा से ज्यादा बिल पास हो जाएं, हाउस चले।...**(व्यवधान)**...

†جناب غلام نبی آزاد: سر، میں ریکویسٹ کر رہا ہوں کہ آپ نے ایک کمیٹی بنائی تھی اس گتی-رودھ کو ختم کرنے کے لئے۔ اس کی ایک ہی میٹنگ ہوئی ہے

[श्री गुलाम नबी आज़ाद]

اور بات چیت چل رہی ہے۔ آج اس ہفتے کا آخری دن ہے اور زیادہ بزنس بھی نہیں ہے۔ میں آپ سے انورودھہ کروں گا کہ جب تک آج یہ گتی-رودھہ ختم نہیں ہوتا ہے، ہاؤس کو استہگت کیا جائے اور میٹنگ جب ہوگی اس گتی-رودھہ کو ختم کریں، شام تک ختم کر دیں، تو پھر آگے ہم بھی چاہتے ہیں کہ زیادہ بل پاس ہو جائیں، ہاؤس چلے --- (مداخلت)---

श्री सभापति: ठीक है, मैंने सुना। ... (व्यवधान)... पार्लियामेंटरी अफेयर्स मिनिस्टर। ... (व्यवधान)...

श्री गुलाम नबी आज़ाद: सभी को अपनी-अपनी बात कहने का मौका मिले तो इसके लिए बजाय इसमें शोर हो, फिर well में आएँ, फिर आप टेलीविजन प्रसारण बंद करें या उसका अवरोध करें ... (व्यवधान)...

† جناب غلام نبی آزاد: سبھی کو اپنی اپنی بات کہنے کا موقع ملے تو اس کے لئے بجائے اس میں شور ہو پھر ویل میں آئیں، پھر آپ ٹیلی ویژن پراسارن بند کریں، یا اس کا اورودھہ کریں۔ --- (مداخلت)---

श्री सभापति: well में आए, वह भी है न उसमें। हां, ठीक है, प्लीज ... (व्यवधान)...

श्री गुलाम नबी आज़ाद: तो पहले वही कर लें। ... (व्यवधान)...

† جناب غلام نبی آزاد: تو پہلے وہی کر لیں۔

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री विजय गोयल): सर, लीडर ऑफ दि अपोजिशन ने जो बात कही है, मैं उसका सम्मान करता हूँ। जैसा चेयरमैन साहब ने कहा था कि सब पार्टी के लोग बैठ कर इसके ऊपर फैसला कर लें, तो मैं समझता हूँ कि दो-तीन मीटिंग्स हो चुकी हैं और अब सदन को चलने देंगे और ... (व्यवधान)...

श्री सभापति: प्लीज, बैठ कर बात मत करें। Your leader is there. He said it.

श्री विजय गोयल: सर, वार्ता लगातार चल रही है। तो मेरा यह कहना था कि सदन को चलने दें और तब तक कोई हल निकल आएगा और आज वैसे भी प्राइवेट मेंबर्स बिज़नेस है। यह ऐसा कोई मुद्दा नहीं है जिसके बारे में इतने दिन, चार दिन सदन को ठप किया जाए। इसलिए मेरी चेयरमैन साहब से रिक्वेस्ट है कि हाउस को चलना चाहिए, जनता हमको देख रही है कि कितने करोड़ रुपए हम सदन के चलाने पर खर्च करते हैं और वही-वही बात हम रोज उठा रहे हैं। इसलिए मेरा आपसे अनुरोध है कि आज सदन चलने दीजिए। ... (व्यवधान)...

श्री गुलाम नबी आजाद: ठीक है सदन चले और ज्यादा से ज्यादा बिल पास हों। ...**(व्यवधान)**...

†جناب غلام نبی آزاد: ٹھیک بے سدن چلے اور زیادہ سے زیادہ بل پاس ہوں
---**(مداخلت)**---

श्री विजय गोयल: गुलाम नबी जी, अभी तो प्राइवेट मेंबर्स बिज़नेस नहीं है, वह ढाई बजे है।

श्री सभापति: ज़ीरो ऑवर नोटिस दिया है। ...**(व्यवधान)**...

श्री विजय गोयल: चार दिन तक आपने सदन नहीं चलने दिया है ...**(व्यवधान)**... इस विषय से किसी और मेंबर का तो ज्यादा संबंध नहीं है, बाकी मेंबर्स को बोलने दिया जाए। ...**(व्यवधान)**...

श्री सभापति: रिस्पांस देना है या नहीं देना है, बताइए। ...**(व्यवधान)**...

श्री आनन्द शर्मा: मंत्री जी ने जो बोला, हम नहीं चाहते कि सदन में गतिरोध के बाद एडजर्नमेंट हो, इसीलिए एल.ओ.पी. ने बोला है कि बातचीत हो रही है, इस गतिरोध का समाधान निकालना आवश्यक है। विपक्ष चाहता है कि सदन में चर्चा हो, सदन में बिल पास हों, इसलिए समाधान निकल जाएगा, जब तक हम आहत हैं, हमारे पूर्व प्रधान मंत्री, पूर्व राष्ट्रपति पर आरोप की बात हमने उठाई, उसका समाधान हम निकाल दें ...**(व्यवधान)**...

श्री सभापति: नहीं-नहीं, प्लीज, बार-बार, हरेक दिन आपको दोबारा यहां बोलने की जरूरत नहीं है। लीडर ऑफ दि अपोज़िशन ने बोला, मैंने उसको ध्यान में लिया और बाकी लोग भी वेट कर रहे हैं अपने-अपने नोटिस के बारे में कि चर्चा हो। कल इतने महत्वपूर्ण विषय पर सचिन रमेश तेंदुलकर जी बोलना चाहते थे, उनको भी आप लोगों ने बोलने नहीं दिया, यह अच्छा नहीं है। उनको बोलने दीजिए। यह प्रक्रिया तो चलती रहेगी। ...**(व्यवधान)**...

श्री विजय गोयल: मेरा आपसे यह कहना है कि आज आपके साथ बैठकर बात हो जाएगी, इसलिए इस सदन के अंदर बाकी लोगों को अपने विषय उठाने दीजिए और मैं समझता हूं कि मामला ऐसा नहीं है जिसका हल न निकाला जा सकता हो। ...**(व्यवधान)**...

श्री सभापति: यह कोई पद्धति नहीं है कि हरेक व्यक्ति खड़े होकर बात करे। ...**(व्यवधान)**...

श्री आनन्द शर्मा (हिमाचल प्रदेश): आप हाउस को ढाई बजे तक के लिए स्थगित कर दें, तब तक इसका समाधान निकल आएगा। ...**(व्यवधान)**...

श्री सभापति: बाकी लोग बताइए। ...**(व्यवधान)**...

श्री विजय गोयल: आपका क्या कहना है, बोलिए आप। ...**(व्यवधान)**... इस बात का भी क्या फायदा है? अगर आप ...**(व्यवधान)**...

श्री आनन्द शर्मा: सर, मंत्री जी फिर सीधी बहस कर रहे हैं। आपने अभी समझाया था, फिर दोबारा समझाएं इनको। हम आपको संबोधित कर रहे हैं।

श्री सभापति: आपने अपना व्यूप्वाइंट रख दिया, उन्होंने अपना व्यूप्वाइंट रख दिया।
...(व्यवधान)...

श्री आनन्द शर्मा: हम तो आपको संबोधित कर रहे हैं और आपसे आग्रह कर रहे हैं, सरकार से नहीं, आपसे आग्रह कर रहे हैं, इसका समाधान निकल जाए। ...(व्यवधान)... हम चाहते हैं समाधान निकले। ...(व्यवधान)...

श्री सभापति: हाउस न चले, यह आपकी मांग है। ...(व्यवधान)... यह तो मैं तय करूंगा।
...(व्यवधान)... यहां हरेक व्यक्ति बोल रहा है। नेता है, उपनेता हैं, दोनों कैपेबल हैं, आप लोग बैठ जाइए। ...(व्यवधान)... Don't doubt the capacity of your Leader and your Deputy Leader. Both of them are very experienced parliamentarians. I have confidence in them. They have confidence in me. ...(Interruptions)... You should have confidence in them. Please sit down. ...(Interruptions)... आप बैठिए। ...(व्यवधान)... सत्यव्रत जी, बैठ जाइए, प्लीज़। आप सीनियर मेंबर हैं। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी (मध्य प्रदेश): हाउस चलता रहा तो फिर गतिरोध तो वैसे ही खत्म हो गया। ...(व्यवधान)...

श्री सभापति: नहीं, नहीं।

श्री सत्यव्रत चतुर्वेदी: गतिरोध है, इसीलिए तो चर्चा जरूरी है। ...(व्यवधान)...

श्री सभापति: इस बीच सदन एक दिन चला भी था, अच्छा चला था, हम लोगों ने दो बिल भी पास किए हैं, इसलिए मैं चाहता हूं कि यह सदन चले और वह भी साथ-साथ चले। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी: हम लोग तो चाहते हैं कि सदन चले। ...(व्यवधान)...

श्री सभापति: कुछ उपाय निकल आता है तो अच्छा होगा। ...(व्यवधान)... अगर आप लोग नहीं चाहते तो मुझे सदन adjourn करना पड़ेगा। कुछ लोग कह रहे हैं कि आज Friday है और आगे लम्बी छुट्टी है, इसलिए बार-बार क्यों हो। ...(व्यवधान)...

I am adjourning the House. The House is adjourned till 11.00 a.m. on Wednesday, the 27th of December, 2017.

The House then adjourned at twenty-six minutes past eleven of the clock till eleven of the clock on Wednesday, the 27th December, 2017.

